

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(SOUTHERN ZONAL BENCH) AT CHENNAI

Application No. 237 of 2017

Manakunnam Village Padashekara  
Samrakshana Samithy

Petitioner

vs

Thripunithura Municipality & others

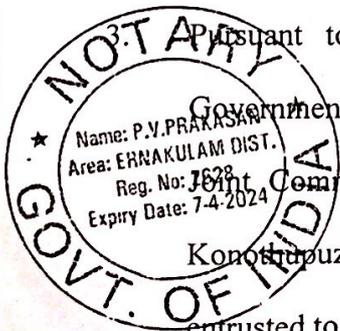
Respondents

**AFFIDAVIT FILED BY THE 2<sup>nd</sup> RESPONDENT IN COMPLIANCE WITH  
THE ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL  
DATED 10-8-2020**

I, B Sameena, age 52, W/o Rahim M residing at Vaisakh, Thiruvankulam having office at Amballoor Grama Panchayat, Kanjiramattom P.O., Ernakulam - 682315 do hereby solemnly affirm and state as follows:-

1. I am the Secretary of the 2<sup>nd</sup> Respondent, Amballoor Grama Panchayat. I know the facts of the case as borne out from the records and I am authorized and competent to swear this counter affidavit on behalf of the 2<sup>nd</sup> Respondent.
2. An interim order was issued by the Hon'ble National Green Tribunal on 24-1-2020 regarding the illegal encroachment, pollution etc., of Konothupuzha river, which flows through Nadama, Manakunnam villages Kanayannoor Taluk, in Ernakulam District in Kerala.

Pursuant to the said interim order, the Government of Kerala vide Government Order, GO (RT) No: 817/2020/LSGD dated 3-5-2020 formed a Joint Committee and prepared an Action Plan to stop the pollution of Konothupuzha river and to revive the river. An Action Committee is entrusted to take the necessary steps in this regard.



P.V. PRAKASHAN, B.A., LL.B.  
ADVOCATE & NOTARY  
(Govt. of India)  
JAYANIVAS  
SOUTH PARAVOOR-682320  
ERNAKULAM DIST.



*B Sameena*  
Secretary  
Amballoor Grama Panchayat  
Kanjiramattom P. O. Ernakulam-682 315  
Ph: 0484-2740294, 9496045793  
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4. On the basis of this, a meeting of the Committee was convened on 15-6-2020 with the Hon'ble District Collector as the Chairman. It was decided in the said meeting that the services of Surveyors can be utilized to determine the boundaries of Konothupuzha river, as and when expenses to conduct the survey are deposited by the respective local self-government institutions.
5. Accordingly, the Deputy Director of Survey prepared an estimate and the 2<sup>nd</sup> Respondent, Amballoor Grama Panchayat has transferred the amount required to survey the extent of Konothupuzha river within its limit to the Department of Survey on 11-8-2020.
6. On completion of the survey procedures by the Department of Survey, the encroachments in the Purampoke lands if any shall be evicted in accordance with the Kerala Land Conservancy Act, 1957.
7. Parallel to these measures, steps have been taken by the Minor Irrigation Department to remove the wastes from the Konothupuzha river.

All the facts stated above are true.

Dated this the 23rd day of, October, 2020



Deponent.

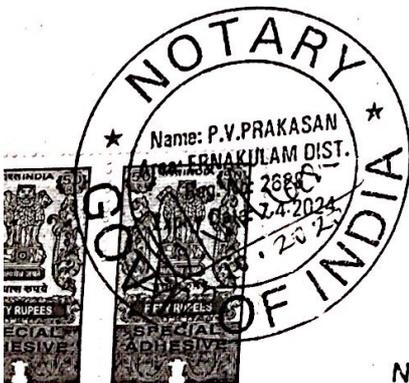
*Sameena B*

**SAMEENA B**  
Secretary  
Amballoor Grama Panchayat  
Kanjiramattom P. O., Ernakulam-682 315  
Ph: 0484-2740294, 9449045793  
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Solemnly affirmed and signed before me by the deponent who is personally known to me on this the 23<sup>rd</sup> day of October, 2020 at my office at Tripunithura

*P. V. Prakash*  
23.10.2020

Advocate  
**P. V. PRAKASAN, B.A. LL.B.**  
ADVOCATE & NOTARY  
(Govt. of India)  
JAYANIVAS  
SOUTH PARAVOOR-682320  
ERNAKULAM DIST.



Notarial Register Particulars  
Page No. 93.....Sl. No. 675.  
Date....23.10.2020.....  
Area - Ernakulam District.